Central Administrative Tribunal Principal Bench

C.P. No. 299/2016 O.A. No. 1863/2013

New Delhi, this the 3rd day of June, 2016

Hon'ble Mr. Justice M. S. Sullar, Member (J) Hon'ble Dr. B.K. Sinha, Member (A)

Rajiv Ranjan, IDSE, Executive Engineer (Civil) HQ Chief Engineer Delhi Zone, Military Engineering Service, Delhi Cantt – 110010.

Presently posted at -Hasimara, West Bengal-735 215 AGE (B/R-III) (AF) GE(AF) Hasimara, Military Engineering Services Air Force, Station, Hasimara.

.....Petitioner

(By Advocate: Shri. M.S. Saini)

VERSUS

Shri. A. K. Mittal, Chairman, Railway Board, Ministry of Railways, Rail Bhawan, New Delhi – 110 001.

...Respondents

ORDER(ORAL)

Justice M. S. Sullar, Member (J):

At the very outset, learned counsel intends to withdraw the instant Contempt Petition (C.P), to enable the petitioner to file an O.A to challenge the subsequent order dated 27.04.2016 passed by the respondents.

2. Therefore, the C.P is hereby dismissed as withdrawn with the aforesaid liberty, as prayed for.

(Dr. B. K. Sinha) Member (A) (Justice M. S. Sullar) Member (J)

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